

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
IB-3476(ND)/2019

IN THE MATTER OF:

Yudhveer Malhotra.

....FINANCIAL CREDITOR

Vs.

Ansal Urban Condominiums Pvt Ltd.

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 16.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : -

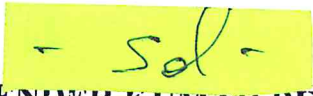
For the Respondent/CD :


For the Intervener :

ORDER

The Counsel for the Financial Creditor is present. Registry is directed to issue fresh notice to the Corporate Debtor. The Financial Creditor is directed to serve notice by all modes on the Corporate Debtor at the registered office address and file proof of service on the next date of hearing.

List the matter on 23.02.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UD Mehta